

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**(IB)-1091(ND)2018**

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2019**

**NAME OF THE COMPANY: M/s. Pro Sportify Pvt. Ltd. V/s. M/s. Vivid IT Solutions Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

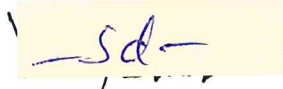
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present: Mr. Rajat Chaudhary for Indian Overseas Bank**  
**Ms. Gargy Rajput for IRP**

**ORDER**

Vide CA 113/2019, the name of Mr. Bimal Kumar Sharma has been proposed to take over as the RP in this case. Though his Consent in Form AA is on record, his certificate of eligibility is still not been filed.

Renotify this case on 8<sup>th</sup> February, 2019.



**(V. K. Subburaj)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**